

MINUTES OF THE MEETING No. 47/11 dated 23.2.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem. Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P. Srivastava, Deptt. C&PC (Chem. Div.)
4. Shri S.K. Aggarwal DC (SSI)
5. Shri V.V. Sadasivan, Spices Board
6. Shri A.K. Cashyap, Dy. DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.46/11 for confirmation and confirmed and adopted the same without any change.

Case No M-325 NC No.47/11 Dated 23.2.11	M/ s Esteem Inds. (P) Ltd, Goa F.No. 01/82/50/ 159/AM08/DES-IV RLA F.No.17/24/40/005/AM08 Lic.No.1710001620 dated 20.4.2007
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The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC (Chem Div.) vide U.O.No.14010/35/2010-Ch-II dated 21.2.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Oxirane, Methyl, Polymer	1 Kg	1. Dipropylene Glycol	0.0095 Kg

with Oxirane GASTAL-F-68-P (Dipropylene Glycol Ethylene Oxide 273 moles 33 mole Propylene Oxide condensate Mol. Weight 14060)	2. Ethylene Oxide 3. Propylene Oxide	0.854 Kg 0.136 kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-326 NC No.47/11 Dated 23.2.11	M/ s Kanisshka Flora Chem India, Chennai F.No. 01/83/50/ 1334/AM09/DES-IV RLA F.No.04/24/40/267/AM09 Lic.No.0410102502 dated 25.2.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011.

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Case No M-327 NC No.47/11 Dated 23.2.11	M/ s Grand Organics (P) Ltd, Goa F.No.01/83/50/540/AM08/DES-IV RLA F.No.17/24/40/75/AM07 Lic.No.1710001534 dated 2.2.2007
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The Committee considered the case as per agenda. The Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and case defer for four weeks. Accordingly the case may be re-listed on 23.3.2011..

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Case No M-328 NC No.47/11 Dated 23.2.11	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/1070/AM07/DES-IV RLA F.No.17/24/40/49/AM07 Lic.No.1710001433 dated 28.9.2006
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The Committee considered the case as per agenda. The Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and case defer for four weeks. Accordingly the case may be re-listed on 23.3.2011..

Case No M-329 NC No.47/11 Dated 23.2.11	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/346/AM08/DES-IV RLA F.No.17/24/40/16/AM08 Lic.No.1710001646 dated 16.5.2007
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The Committee considered the case as per agenda. The Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and case defer for four weeks. Accordingly the case may be re-listed on 23.3.2011..

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Case No M-329(A) NC No.47/11 Dated 23.2.11	M/ s Givaudan (India) Pvt. Ltd, Mumbai F.No. 01/83/50/49/AM06/DES-IV RLA F.No.03/95/40/005/AM06 Lic.No.0310326755 dated 20.4.2005
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The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/112/2003-Ch.II dated .20.2. 2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Flavour DP 6924 IDA	1 Kg	1. Flavour Concentrate EMF	0.0359 Kg

(Containing 3.5% of Flavour Concentrate EMF 1257 having L Caravone 38% Orange Oil 22% 13% Anethole)		1257 (L Caravone 38% and Orange Oil 22%)	
		2. Anethole	0.137 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 47/83-ALC1/2010 **MEETING DATE** : 23.02.2011

1	Case No.:18/24/87-ALC1/2007	Party Name:AERO EXPORTS	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Approved
	HQ File :01/87/050/00039/AM05/	RLA File :05/24/040/00198/AM04/	Lic.No/Date:0510116463 29.01.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide their U.O.No.Nil dated 23.2.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stationary item poster board printed Using coated paper	1 MT	Unprinted coated paper board 250+/- 10% GSM	1.02 MT

board of 250+/-10% GSM

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.3.2011.			

3	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that reply/application from the firm has been received and sent to M/o steel on 16.12.2010 and defer consideration of the case for four weeks.. Reminder issued on 7.2.2011. Accordingly the case may be re-listed on 23.3.2011.			

4	Case No.:17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.12.2010. Reminder issued on 11.2.2011. Accordingly the case may be relisted on 23.3.2011			

Case No.:1/3/83-ALC1/2010	Partv Name:K K POLYCOLOR (I) LTD.	Meet No/Date:47/83-ALC1/2010	Status:Case
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5			23.02.2011	Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.12.2010. Reminder issued on 9.2.2011. Accordingly the case may be relisted on 23.3.2011			

6	Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 8.3.2011. Accordingly the case may be relisted on 23.3.2011			

7	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.3.2011.			

8	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Approved
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide their U.O.No.30(147)/2010-ME . dated 21.2.2011 the Committee decided to approve the case for import			

of Glass /plastic Beads as Nett+2% wastage.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

9	Case No.:3/11/83-ALC1/2010	Party Name:VERSA TILE CHEMICALS LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Rejected
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 30/7/2010 issued by Deptt. Of C&PC (Chem Div.) followed by reminder dated 12.1.2011 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:15/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00458/AM11/	RLA File :30/24/040/00010/AM11/	Lic.No/Date:3010067266 03.06.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/10/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 5.1.2011 and 7.2.2011 issued by this office. Accordingly the case may be re-listed on 23.3.2011.			

11	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.3.2011.			

12	Case No.:7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 23.3.2011..			

13	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.3.2011.			

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Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Approved
HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem Div) vide their U.O.No.14010/98/2006-Ch.II dated 10.2.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Emulsifier Blend of Fatty Alcohol & Alkyl Phenol Ethoxylate 92% Min. (Containing Nonyl Phenol 6 mole ethoxylate – 22% Lauryl Alcohol 3 mole ethoxylate	1 Kg	1. Monoethylene Glycol 2. Nonyl Phenol 3. Fatty Alcohol (C ₁₂ -C ₁₄) 4. Ethylene Oxide	0.0085 Kg 0.099 Kg 0.160 Kg 0.379 Kg

– 26%
Soyabean Oil 14 mole ethoxylate
– 38%)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	Case No.:33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and Committee decided to application refer to Deptt. of C&PC(PC Div.) Application refer dated 11.1.11. Accordingly the case may be re-listed on 23.3.2011.			

16	Case No.:19/27/83-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00462/AM11/	RLA File :05/23/040/00018/AM11/	Lic.No/Date:0510266160 15.06.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to TA (PC.Div.) on 11.1.11. and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

17	Case No.:20/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00463/AM11/	RLA File :30/24/040/00015/AM11/	Lic.No/Date:3010067743 25.06.2010	Defer Date:23.03.2011
	Decision : Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.10.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 5.1.2011 and 7.2.2011 issued by this office. Accordingly the case may be re-listed on 23.3.2011..			

18	Case No.:1/31/83-ALC1/2010		Party Name:SUNSHINE OLEOCHEM LIMITED		Meet No/Date:47/83-ALC1/2010 23.02.2011		Status:Case Approved								
	HQ File :01/83/050/00549/AM11/		RLA File :11/24/040/00052/AM10/		Lic.No/Date:1110022667 25.06.2010		Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by M/o Food Processing Industries vide their F.No. 7/DGFT/2010. dated 27.1.2011 the Committee decided to approve the case on repeat basis as under:-														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>RBD Palm Stearin in bulk</td><td>1 MT</td><td>Crude Palm Stearin in bulk</td><td>1.07 MT/MT</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								Export Item	Qty.	Import Item	Qty.	RBD Palm Stearin in bulk	1 MT	Crude Palm Stearin in bulk
Export Item	Qty.	Import Item	Qty.												
RBD Palm Stearin in bulk	1 MT	Crude Palm Stearin in bulk	1.07 MT/MT												

19	Case No.:5/31/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00553/AM11/	RLA File :34/24/040/00063/AM11/	Lic.No/Date:3410027372 29.06.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 2.11.2010 and defer consideration of the case for four weeks. Comments awaited.. Accordingly the case may be re-listed on 23.3.2011.			

	Case No.:6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Approved
	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/08/2010-PC.II dated 23.2.2011, the Committee decided to approve the case			

as under:-

Export Item	Qty.	Import Item	Qty.
Single sided Decorative Aluminium Foil Laminate (without barrier paper) Thickness 1.0 mm, Weight 2.15 Kg +/- 2.5%/Sq. Meter	1 Sq. Meter	1. Kraft paper (60gsm-205 gsm)	1.033 Kg
		2. Aluminium Foil (100-125 micron)	0.3733 Kg
		3. Tissue Paper (20gsm-38gsm)	0.033 Kg
		4. Phenol	
		5. Melamine	0.457 Kg
		6. Para Formaldehyde	0.133 Kg
		7. BOPP Film	0.300 Kg
			0.011 Kg

Note: i) The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 Kg +/- 2.5%/Sq. Meter

ii) In the case of variation in thickness/weight, the quantity of items of import i.e. Kraft paper, Phenol and Para Formaldehyde to be allowed by adopting the formula as follows:

$$A \times B / C$$

Where A = Quantity of Kraft Paper, Phenol and Para formaldehyde allowed for 1.0 mm thickness with an average weight 2.15 Kg/Sq. Meter

B = The thickness or weight per Sq. meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported

C = Either the thickness of 1.0 mm or weight of 2.15 Kg +/- 2.5% per Sq. Meter of 1.0 mm Thickness

- iii) The quantities of items at S.No.(2) Aluminium Foil (3) Tissue paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of Export product
- iv) The above formula will be applicable for export product of thickness 0.8 mm and 0.9 mm also .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:10/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Approved
HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(PC.Div) vide their U.O.No.46011/70/2008-PC.II. dated 25.1.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Acrylic Processing Aid (Lubricated) (Containing 90% Processing AID and 10% Polyethylene Wax)	1 Kg	1. Processing Aid (Acrylic Based) 2. Polyethylene Wax	0.910 Kg 0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:32/27/83-ALC1/2010		Party Name:UNI KLINGER LIMITED,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status :Case Deferred
	HQ File :01/83/050/00475/AM11/		RLA File :31/24/040/00097/AM11/	Lic.No/Date:3110044376 17.08.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks				

for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 7.2.2011. Accordingly the case may be re-listed on 23.3.2011..

23	Case No.:15/38/83-ALC1/2010	Party Name:RANDWIN EXIM PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Approved
	HQ File :01/83/050/00694/AM11/	RLA File :03/95/040/00243/AM11/	Lic.No/Date:0310588178 17.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.44/83 dt. 2.2.2011 (held on 4.2.2011).			

24	Case No.:31/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00474/AM11/	RLA File :30/24/040/00023/AM11/	Lic.No/Date:3010068982 20.08.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 31.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

Case No.:1/23/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Approved
HQ File :01/83/050/00372/AM11/	RLA File :02/24/040/00089/AM11/	Lic.No/Date:0210147048 26.08.2010	Defer Date:
Decision : Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/101/2000-PC.II dated 23.2.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Double Sided Decorative	1 Sq.	1. Kraft paper (60gsm-205	1.016 Kg

Laminated Sheets (without barrier paper) Thickness 1.0 mm, Avg. Weight 1.45 Kg +/- 2.5%/Sq. Meter	Meter	gsm)	
		2. Base Paper (50gsm-150gsm)	0.266 Kg 0.066 Kg
		3. Tissue Paper (20gsm-38gsm)	0.318 Kg
		4. Phenol	0.266 Kg
		5. Melamine	0.186 Kg
		6. Methanol	0.011 Kg
		7. BOPP Film	

Note: i) The above norms have been worked out for 1.0 mm thickness with an average weight of 1.45 Kg +/- 2.5%/Sq. Meter

ii) In the case of variation in thickness/weight, the quantity of items of import i.e. Kraft paper, Phenol and Methanol to be allowed by adopting the formula as follows:

$$A \times B / C$$

Where A = Quantity of Kraft Paper, Phenol and Methanol allowed for 1.0 mm thickness
With average weight 1.45 Kg +/- 2.5%/Sq. Meter

B = The thickness or weight per Sq. meter of Double sided Decorative Laminated Sheet (without barrier paper) to be exported

C = Either the thickness of 1.0 mm or weight of 1.45 Kg +/- 2.5%/Sq. Meter of 1.0 mm Thickness

iii) The quantities of items at S.No.(2) Base paper (3) Tissue paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of Export product

- iv) The above Norms/formula can be extended upto the export product having thickness Upto 25 mm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26	Case No.:2/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00373/AM11/	RLA File :09/70/040/00052/AM11/	Lic.No/Date:0910043318 30.08.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011.. Accordingly the case may be relisted on 23.2.2011			

27	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.3.2011.			

28	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.3.2011.			

29	Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.3.2011 issued by this office. Accordingly the case may be re-listed on 23.3.2011..			

30	Case No.:3/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00446/AM11/	RLA File :03/95/040/00420/AM11/	Lic.No/Date:0310593152 21.09.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

31	Case No.:6/27/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00449/AM11/	RLA File :10/24/040/00052/AM11/	Lic.No/Date:1010040269 23.09.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.3.2011.			

32	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Spices Board on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.

33	Case No.:17/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00493/AM11/	RLA File :17/24/040/00026/AM10/	Lic.No/Date:1710003518 01.10.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

34	Case No.:10/31/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00558/AM11/	RLA File :34/24/040/00180/AM11/	Lic.No/Date:3410028386 21.10.2010	Defer Date:23.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

35	Case No.:11/31/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Approved
	HQ File :01/83/050/00559/AM11/	RLA File :31/24/040/00151/AM11/	Lic.No/Date:3110045186 22.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide their U.O.No.Nil. dated 23.2.2011 the Committee decided to approve the case as under (with total 5% watage):-			
Export Item		Qty.	Import Item	Qty.
Stitch Bonded Glass Fibre		1.000 Kg	Glass Roving (SE 1500	1.05 Kg/Kg

Fabrics

2400 C-F Tack-Pak BP)

content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36	Case No.:13/31/83-ALC1/2010	Party Name:COOL COSMETICS [P] LTD	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00561/AM11/	RLA File :04/24/040/00191/AM11/	Lic.No/Date:0410118260 25.10.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

37	Case No.:14/31/83-ALC1/2010	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.)on 5.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

38	Case No.:15/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00563/AM11/	RLA File :08/24/040/00135/AM11/	Lic.No/Date:0810093398 26.10.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

	Case No.:1/35/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
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39	HQ File :01/83/050/00647/AM11/	RLA File :08/24/040/00246/AM11/	Lic.No/Date:0810093951 19.11.2010	Defer Date:23.03.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.				

40	Case No.:2/35/83-ALC1/2010		Party Name:GAYATRISHKTI PAPER AND BOARDS LTD.		Meet No/Date:47/83-ALC1/2010 23.02.2011		Status:Case Approved														
	HQ File :01/83/050/00648/AM11/		RLA File :52/24/040/00022/AM11/		Lic.No/Date:5210032617 19.11.2010		Defer Date:														
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide their U.O.No.Nil. dated 23.2.2011 the Committee decided to approve the case on repeat basis as under:-																				
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="4">Coated Paper Board, white back/grey back GSM: 200-450</td><td rowspan="4">1 MT</td><td>1. Waste paper all grades</td><td>1.10 MT</td></tr><tr><td>2. Latex DL611/SBR Latex (50-60% DRC)</td><td>0.0982 MT</td></tr><tr><td>3. Calcium Carbonate (WMI)</td><td>0.1000 MT</td></tr><tr><td>4. Kaolin Clay (Ultra Gloss)</td><td>0.0864 MT</td></tr></table>								Export Item	Qty.	Import Item	Qty.	Coated Paper Board, white back/grey back GSM: 200-450	1 MT	1. Waste paper all grades	1.10 MT	2. Latex DL611/SBR Latex (50-60% DRC)	0.0982 MT	3. Calcium Carbonate (WMI)	0.1000 MT	4. Kaolin Clay (Ultra Gloss)
Export Item	Qty.	Import Item	Qty.																		
Coated Paper Board, white back/grey back GSM: 200-450	1 MT	1. Waste paper all grades	1.10 MT																		
		2. Latex DL611/SBR Latex (50-60% DRC)	0.0982 MT																		
		3. Calcium Carbonate (WMI)	0.1000 MT																		
		4. Kaolin Clay (Ultra Gloss)	0.0864 MT																		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																					

41	Case No.:3/35/83-ALC1/2010		Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00649/AM11/		RLA File :05/23/040/00213/AM11/	Lic.No/Date:0510277662 23.11.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.				

42	Case No.:5/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00709/AM11/	RLA File :33/24/040/00010/AM11/	Lic.No/Date:3310017056 30.11.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.3.2011. Accordingly the case may be relisted on 23.3.2011			

43	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011 and 11.3.2011.. Accordingly the case may be relisted on 23.3.2011			

44	Case No.:10/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00714/AM11/	RLA File :17/24/040/00160/AM08/	Lic.No/Date:1710003608 14.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

	Case No.:11/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00715/AM11/	RLA File :17/24/040/00130/AM08/	Lic.No/Date:1710003609	Defer

45		14.12.2010	Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.		

46	Case No.:12/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00716/AM11/	RLA File :17/24/040/00115/AM09/	Lic.No/Date:1710003610 14.12.2010	Defer Date:25.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

47	Case No.:13/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00717/AM11/	RLA File :17/24/040/00110/AM09/	Lic.No/Date:1710003612 14.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

48	Case No.:14/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00718/AM11/	RLA File :17/24/040/00096/AM09/	Lic.No/Date:1710003613 14.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

49	Case No.:3/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00707/AM11/	RLA File :10/24/040/00063/AM11/	Lic.No/Date:1010041185 15.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.2.2011. . Accordingly the case may be relisted on 23.3.2011			

50	Case No.:4/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00708/AM11/	RLA File :10/24/040/00062/AM11/	Lic.No/Date:1010041189 15.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.2.2011.. Accordingly the case may be relisted on 23.3.2011			

51	Case No.:15/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00719/AM11/	RLA File :17/24/040/00157/AM08/	Lic.No/Date:1710003614 15.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

	Case No.:8/39/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00712/AM11/	RLA File :09/24/040/00316/AM11/	Lic.No/Date:0910044739	Defer

52		16.12.2010	Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.		

53	Case No.:9/39/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00713/AM11/	RLA File :10/24/040/00079/AM11/	Lic.No/Date:1010041212 20.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter 11.2.2011 and 11.3.2011. Accordingly the case may be relisted on 23.3.2011			

54	Case No.:16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:11.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.3.2011. Accordingly the case may be relisted on 23.3.2011			

55	Case No.:17/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00721/AM11/	RLA File :33/24/040/00013/AM11/	Lic.No/Date:3310017204 20.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.			

56	Case No.:19/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00723/AM11/	RLA File :17/24/040/00048/AM10/	Lic.No/Date:1710003630 21.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.2011 and 11.3.2011.. Accordingly the case may be relisted on 23.2.2011			

57	Case No.:20/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00724/AM11/	RLA File :03/94/040/00702/AM11/	Lic.No/Date:0310607209 21.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. The case defer consideration of the for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

58	Case No.:21/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00725/AM11/	RLA File :03/94/040/00703/AM11/	Lic.No/Date:0310607215 21.12.2010	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. The case defer consideration of the for four weeks.. Accordingly the case may be re-listed on 23.2.2011.			

	Case No.:1/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00912/AM11/	RLA File :17/24/040/00017/AM09/	Lic.No/Date:1710003647	Defer

59		23.12.2010	Date:23.03.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.		

60	Case No.:1/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00820/AM11/	RLA File :17/24/040/00094/AM09/	Lic.No/Date:1710003707 14.01.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.11. Accordingly the case may be relisted on 23.2.2011			

61	Case No.:2/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00821/AM11/	RLA File :17/24/040/00103/AM09/	Lic.No/Date:1710003708 14.01.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.11. Accordingly the case may be relisted on 23.2.2011			

62	Case No.:3/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00822/AM11/	RLA File :17/24/040/00021/AM11/	Lic.No/Date:1710003709 14.01.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.11. Accordingly the case may be relisted on 23.2.2011			

63	Case No.:4/43/83-ALC1/2010	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00823/AM11/	RLA File :03/95/040/00839/AM11/	Lic.No/Date:0310611304 17.01.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.11. Accordingly the case may be relisted on 23.2.2011			

64	Case No.:6/44/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00829/AM11/	RLA File :03/94/040/00444/AM11/	Lic.No/Date:0310612427 24.01.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.2.11. Accordingly the case may be relisted on 23.2.2011			

65	Case No.:2/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00913/AM11/	RLA File :17/24/040/00120/AM09/	Lic.No/Date:1710003752 08.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

66	Case No.:3/47/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00914/AM11/	RLA File :03/94/040/00928/AM11/	Lic.No/Date:0310615097 09.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011

67	Case No.:4/47/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00915/AM11/	RLA File :03/94/040/00945/AM11/	Lic.No/Date:0310615131 09.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

68	Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

69	Case No.:6/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00917/AM11/	RLA File :17/24/040/00097/AM09/	Lic.No/Date:1710003779 10.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

70	Case No.:7/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00918/AM11/	RLA File :17/24/040/00035/AM10/	Lic.No/Date:1710003780 10.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011

71	Case No.:8/47/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00919/AM11/	RLA File :03/95/040/00897/AM11/	Lic.No/Date:0310615402 10.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

72	Case No.:10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

73	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

74	Case No.:12/47/83-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00923/AM11/	RLA File :03/95/040/00886/AM11/	Lic.No/Date:0310615948 14.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011

75	Case No.:13/47/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00924/AM11/	RLA File :03/95/040/00909/AM11/	Lic.No/Date:0310615973 14.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

76	Case No.:14/47/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:47/83-ALC1/2010 23.02.2011	Status:Case Deferred
	HQ File :01/83/050/00925/AM11/	RLA File :03/94/040/00980/AM11/	Lic.No/Date:0310615986 14.02.2011	Defer Date:23.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.3.2011			

Date:10.03.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

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